## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 147/9/NCLT/AHM/2017

Coram:

- Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

Name of the Company:

Gora Marine Pvt Ltd.

V/s.

Big Power Glass India Pvt Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. ADITYA STEARMA	ADVO CATE	OPERATIONAL CREDITOR	m
2. Abhar B.mbm	Adreed	Am	M

## ORDER

Learned Advocate Mr. Aditya Sharma present for Operational Creditor/Petitioner. Learned Advocate Ms. Abha Makwana present for Respondent.

Notice issued by Registry to operational Creditor returned unserved as "not Known"

Learned Counsel appearing for Operational Creditor requested time to comply with section 9 (3) (b) and (c) of the Code as per the order dated 01.12.2017.

1.

List the matter on 22.12.2018.

MANORĂMA KUMARI MEMBER JUDICIAL

Dated this the 18th day of December, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL